

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1480  
ANSWERED ON:03.05.2016  
Applications for Foreign Aid  
Singh Shri Bhola

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the total number of applications received/pending/rejected/cleared separately for grant of permission from the Government to get foreign aid along with the reasons for rejection during each of the last three years and the current year, Statewise; and
- (b) the present status of the applications and the time by which the pending applications are likely to be cleared?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJJU)

(a) to (b): Applications for registration/prior permission to receive foreign contribution are processed under Foreign Contribution (Regulation) Act, 2010 (FCRA 2010), and it is a continuous process. The applications are processed in consultation with security agencies and other Ministries/Departments. Total no. of applications received/pending/rejected/closed/cleared separately for grant of permission for last three years and current year state wise are stated in Annexure-I for Registration & Annexure-II for Prior Permission.  
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The applications for registration/prior permission are refused as per section 3 and sub-section 4 of section 12 of FCRA, 2010. Applications are closed as per clause 9(2)(b) of Foreign Contribution (Regulation) Rules, 2011.

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